

MR. SPEAKER: Now, Papers to be laid on the table.

12.20 hrs.

### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT ETC.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 12 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1973, published in Notification No. GHM-74-22-M-VCT-1173-V in Gujarat Government Gazette dated the 1st February, 1974.

(ii) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1974, published in Notification No. GHM-74-30-M-VCT-1173-V in Gujarat Government Gazette dated the 20th March, 1974.

(3) A statement (Hindi and English versions) showing:

- (i) Reasons for delay in laying the above Notifications, and
- (ii) For not laying the Hindi version of the Notifications.

[Placed in Library. See No. LT-6883/74].

INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) AMENDMENT ORDER, 1974

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Annasaheb P. Shinde I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 181 (E) in Gazette of India dated the 19th April, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6884/74].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1972-73.

(2) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

[Placed in Library See. No. LT-6885/74].

CERTIFIED ACCOUNTS ETC. OF POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KIS KU): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Postgra-